

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 2949 / Checker

Bilaspur, dated 13 February, 2025

II-15-6/2019 FTSCs

Copy of Government Notification Endt. No. 618/138/XXI-B/C.G./2025 dated 06-02-2025 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding establishes and designate for the purpose of Section 28 of the Protection of Children from Sexual Offences Act, 2012, exclusive FTSC of Additional Sessions Judge for exclusively trial of cases under POCSO Act at **Gharghora, District-Raigarh** is forwarded to :-

1. The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
5. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
6. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
7. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
10. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
11. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
13. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
14. Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
15. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
16. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.

17. Reader to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
18. P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
19. Registrar (Vigilance/I. & E/Judicial/S&A Cell/CPC), High Court of Chhattisgarh, Bilaspur for information.
20. The Principal District and Sessions Judge, Raigarh with reference your office memo no. 4908, dated 28-10-2024 and requested to make necessary arrangements for newly established FTSC at Gharghora. Further he is also directed to transfer all the pending cases under POCSO Act to newly establish FTSC at Gharghora for exclusively trial of POCSO Act Cases. A copy of Scheme on Fast Track Special Courts (FTSCs) for expedite disposal of cases Rape & Protection of Children against Sexual Offences (POCSO) Act along-with copy of Annexure 5, information sheet in respect of Nodal Officer is also enclosed .
21. The Secretary, Department of Justice, Ministry of Law & Justice, Jaislmer House, 26 Mansingh Road, New Delhi for information.
22. **Shri Apoorv Kurup**, Advocate,-on-Record, Supreme Court of India, B.A.,LL.B. (Hon.); LL.M (Harvard), A-2/141, Lower Ground Floor, Safdarjung Enclave, **New Delhi - 110029**, for information & necessary action.
23. All the Joint Registrar, High Court of Chhattisgarh, Bilaspur, *for information.*
24. The Additional Registrar (Administration/Judicial/Classification) High Court of Chhattisgarh, Bilaspur, *for information.*
25. The Additional Registrar, D.E.-cum- Secretary to Special Cell to monitor Rape cases and cases under POCSO Act, High Court of Chhattisgarh, Bilaspur, for information.
26. The Additional Registrar, Judicial-cum-Nodal Officer (FTSCs), High Court of Chhattisgarh, Bilaspur, for information.
27. Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur *for information.*
28. The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur *for information.*
29. The Addl. Registrar, Confidential Section/Work Section, High Court of Chhattisgarh, Bilaspur *for information and necessary action.*
30. The Deputy Registrar, D.E. Section High Court of Chhattisgarh, Bilaspur for information and necessary action.
31. The Budget Officer, High Court of Chhattisgarh, Bilaspur *for information.*
32. Section Officer/Incharge, Court Manager/Accounts/ O/o R.G./Checker/ Protocol /Compliant/Writ/ Civil/ Criminal/ Central Filing Section/Supreme Court Section/ Library/ Pension/Cashier/Cause List/Paper Book/Copying, High Court of Chhattisgarh, Bilaspur *for information.*
33. I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.


(K. Vinod Kujur)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW & LEGISLATIVE AFFAIRS DEPARTMENT
MAHANADI BHAWAN, NAVA RAIPUR, ATAL NAGAR,
MANTRALAYA (C.G.) 492002
Phone No. 0771-2221346 Fax No. 0771-2510346
Email-lawdept.cg@gov.in

NOTIFICATION

Nava Raipur, dated -02-2025

F.No. /138/XXI-B/C.G./25, The State Government, hereby, in consultation with the Hon'ble Chief Justice of the High Court of Chhattisgarh and in compliance of the High Court of Chhattisgarh Memo No. 19345/II-15-6/2019(FTSCs)/Checker dated 29-11-2024 & Memo No. 344/(Checker)/II-15-6/2019(FTSCs) dated 7th January, 2025 establishes/designate for the purpose of Section 28 of the Protection of Children from Sexual Offences Act, 2012, exclusive FTSC of Additional Sessions Judge for trial of cases under POCSO Act in the following place in the State of Chhattisgarh, namely:-

TABLE

Sl. No.	Name of District	Name of Place (FTSC is to be established)	No. of FTSC for hearing exclusive POCSO Act Cases	Jurisdiction
1	Raigarh	Gharghora	1	The area falling under the jurisdiction of Civil Court Gharghora

**By order and in the name of the
Governor of Chhattisgarh**

(Rajnish Shrivastava)
Principal Secretary,
Government of Chhattisgarh,
Law and Legislative Affairs Department

Endorsement No. 6/18 /138/XXI-B/C.G./25,- Nava Raipur, dated 06 -02-2025

Copy is forwarded to,

01. Secretary General, Supreme Court of India, New Delhi.
- ✓ 02. Registrar General, High Court of Chhattisgarh, Bilaspur with refrence to memo no. 19345/II-15-6/2019(FTSCs)/Checker dated 29-11-2024,
03. Principal District and Sessions Judge, Raigarh,

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04. Smt. Ankita Sharma, Q-22 B, First Floor, Jangpura extension New Delhi-110014,
05. Deputy Secretary to Chief Secretary, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Nava Raipur,
06. Private Secretary to the Hon'ble Law Minister, Government of Chhattisgarh Mantralaya for perusal of Hon'ble Law Minister,
7. Private Secretary to Principal Secretary (Law) Government of Chhattisgarh Mantralaya, Nava Raipur,
8. Deputy Director, Regional Printing Press, Indrawati Bhawan, Nava Raipur, Atal Nagar (C.G.) for publication in the forthcoming Extra-ordinary Gazette,
9. Website Administrator, Law & Legislative Affairs Department, Mahanadi Bhawan, Nava Raipur, Atal Nagar (C.G.),

for information and necessary action,

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» (Shahabuddin Qureshi)
Additional Secretary,
Government of Chhattisgarh,
Law and Legislative Affairs Department.